

13

**F. No. 14-20/CESTAT/CPIO/ND-RP/2019**  
**Customs, Excise and Service Tax Appellate Tribunal**  
**West Block No. 2, R.K. Puram, New Delhi-110 066**

**CPIO ID No. 14-20/2019**

Subject: Information sought under RTI Act, 2005.

Sir/Madam,


Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10792 dated 08.05.2019) **received** in this office on 09.05.2019, under RTI Act 2005, the information received from **SPS to the Hon'ble President** containing 01 page is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs NIL (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

**Note:**

1. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.


2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

  
CPIO  
CESTAT, New Delhi  
Date: 12.06.2019

To,

1. Sh. R.K. Jain  
1512-B, Bhishm Pitamah Marg,  
Wazir Nagar, New Delhi-110003

o/c

13/6/19  
**ISSUED ON**  
  
SIGN. (DESPATCH SECTION)  
CUSTOMS, EXCISE & SERVICE TAX  
APPELLATE TRIBUNAL  
NEW DELHI

12

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
NEW DELHI**

10.06.2019

**SUB : RTI REPLY TO CPIO ID NO. 14-20/2019**

This is with reference to your communication F.N. 14-20/CESTAT/CPIO/ND-RP/2019 dated 09.05.2019 and reminder dated 06.06.2019 for furnishing information under the RTI Act, 2005, which is as under :

(A)	Do not relate to the O/o Hon'ble President.
(B)	No such list available.

*10/6/19*

**SPS to HON'BLE PRESIDENT**

**CPIO**

(10)

**F. No. 14-20/CESTAT/CPIO/ND-RP/2019**  
**Customs, Excise and Service Tax Appellate Tribunal**  
**West Block No. 2, R.K. Puram, New Delhi-110 066**

**CPIO ID No. 14-20/2019**

Subject: Information sought under RTI Act, 2005.

Sir/Madam,


Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10792 dated 08.05.2019) **received** in this office on 09.05.2019, under RTI Act 2005, the information received from **Dy. Registrar (Judicial)** containing 01 page is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs NIL (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

**Note:**

1. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

  
CPIO  
CESTAT, New Delhi  
Date: 27.05.2019

To,

1. Sh. R.K. Jain  
1512-B, Bhishm Pitamah Marg,  
Wazir Nagar, New Delhi-110003

27/5/19  
ISSUED ON  
SIGN  
CUSTOMS  
APPELLATE TRIBUNAL

**Customs, Excise and Service Tax Appellate Tribunal**  
**West Block No. 2, R.K. Puram, New Delhi-110 066**

(a)

Date: 27.05.2019


Subject: Information sought under RTI Act, 2005.

Sir/Madam,

With reference to Sh. R.K. Jain RTI application No. 10792/2019 dated 08.05.2019 (CPIO ID No. 14-20/2019), it is stated that the information relating to point 4 (A to C) does not pertain to the office of Dy. Registrar (Judicial).

It is further stated that no Judicial File was opened in 2019, in the office of Dy. Registrar (Judicial).

The CPIO is requested to transmit the same to the applicant.

  
Dy. Registrar  
Judicial

To,

CPIO, CESTAT, Delhi.

8

**F. No. 14-20/CESTAT/CPIO/ND-RP/2019**  
**Customs, Excise and Service Tax Appellate Tribunal**  
**West Block No. 2, R.K. Puram, New Delhi-110 066**

**CPIO ID No. 14-20/2019**

Subject: Information sought under RTI Act, 2005.

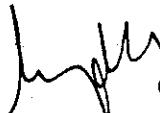
Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10792 dated 08.05.2019) **received** in this office on 09.05.2019, under RTI Act 2005, the information received from **Hon'ble Registrar** containing 539 page is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs 539 x 02=1078 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

**Note:**

1. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

  
CPIO  
CESTAT, New Delhi  
Date: 23.05.2019

To,

1. Sh. R.K. Jain  
1512-B, Bhishm Pitamah Marg,  
Wazir Nagar, New Delhi-110003

o/c

24/5/19  
**ISSUED ON**  
SIGN. (DESPATCH SECTION)  
CUSTOMS, EXCISE & SERVICE TAX  
APPELLATE TRIBUNAL  
NEW DELHI-110066

(7)

Customs Excise & Service Tax Appellate Tribunal  
West Block No.2, R.K. Puram, New Delhi - 66

Dated : 22.5.2019  
CPIO I.D. No. 14-20/2019

Sub: Information under the RTI Act, 2005 - reg.

With reference to the RTI application no. RTI/P-195/10762/19 dated 8.5.2019 filed by Shri R.K. Jain in CPIO I.D. No. 14-20/2019 the photocopies of the relevant documents as mentioned below, being maintained in Registrar's office, are enclosed herewith for onward transmission to the applicant.

(A)

(i) The copies of Judicial File 2019:

Noting - page no. 108-223 (116 pages)  
Correspondence - page no. 177-239 (63 pages)

(ii) The copies of Roster 2019 :

Noting - page no. 257-321 (65 pages)

(iii) The copies of Member's Tour 2019:

Noting - page no. 33-43 (11 pages)  
Correspondence - page no. 57-76 (20 pages)

(iv) The copies of Difference of opinion 2019:

Noting - page no. 32-34 (3 page)  
Correspondence - 933-1142 (210 pages)

(v) The copies of Larger Bench 2019:

Noting - NIL  
Correspondence - page no. 933-983 (51 pages)

(B) Does not pertain to Registrar office

(C) List of files maintained in Registrar office :

1. Roster 2019
2. Judicial File 2019
3. Larger Bench 18-19

(6)

4. Difference of Opinion 18-19
5. Members' Tour 2019
6. Presidents' Tour-2018-19
7. Circular file 18-19
8. RTI 2018-19
9. Uploading Permission 2019

Total - 539 pages

  
Registrar

To

CPIO, CESTAT, New Delhi

(4)

**F. No. 14-20/CESTAT/CPIO/ND-RP/2019**  
**Customs, Excise and Service Tax Appellate Tribunal**  
**West Block No. 2, R.K. Puram, New Delhi-110 066**

**CPIO ID No. 14-20/2019**

Subject: Information sought under RTI Act, 2005.

Sir/Madam,


Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10792 dated 08.05.2019) **received** in this office on 09.05.2019, under RTI Act 2005, the information received from **Asst. Registrar (Admin.)** containing 01 page is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs NIL (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

**Note:**

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

  
CPIO  
CESTAT, New Delhi  
Date: 15.05.2019

To,

1. Sh. R.K. Jain  
1512-B, Bhishm Pitamah Marg,  
Wazir Nagar, New Delhi-110003

1999  
**ISSUED ON**  
**ISSUED ON**  
SIGN. FOR DISPATCH SECTION  
**CUSTOMS, EXCISE & SERVICE TAX**  
**APPELLATE TRIBUNAL**  
**NEW DELHI-110003**



2

F. No. 33/RTI/Misc./CESTAT-ND/Admn.2016- Vol II

सीमाशुल्क उत्पाद शुल्क एवं सेवा कर अपीलीय अधिकरण, पश्चिमी खण्ड -२, रामकृष्णपुरम, नई दिल्ली 66

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL**

West Block No. 2, R.K. Puram, New Delhi – 66

Dated: 13.05.2019

I.D. No. 14-20/2019

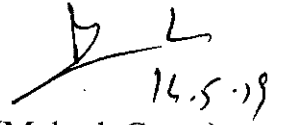
**ADMINISTRATION SECTION**

Sub: Information sought under Right to Information Act, 2005

With reference to the RTI application Ref. No. RTI/P-195/10792/19 dated 8.05.2019 filed by Mr. R.K. Jain in CPIO ID No.14-20/2019 the information sought by the applicant under RTI Act 2005.

In this regard, the point-wise replies are as under:-

**Point A & B & C** – Does not pertain to admin section.

  
14.5.19

(Mukesh Gupta)

Assistant Registrar (Admn)

To

✓  
CPIO/Accounts Officer, CESTAT, New Delhi

(3)

**F. No. 14-20/CESTAT/CPIO/ND-RP/2019**  
**Customs, Excise and Service Tax Appellate Tribunal**  
**West Block No. 2, R.K. Puram, New Delhi-110 066**

**CPIO ID No. 14-20/2019**

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

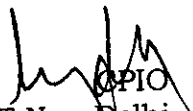
Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10792 dated 08.05.2019) **received** in this office on 09.05.2019, under RTI Act 2005 (copy enclosed) wherein certain information is sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) & 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **14-20/2019(CESTAT)** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and para wise information/inspection on or before 25.05.2019 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

**Note:-**

1. If the information is not available with your section and you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.
2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made thereunder, under intimation to the undersigned.

Encl: As above.

  
CPIO  
CESTAT New Delhi  
Date: 09.05.2019

For Compliance to:


1. SPS to the Hon'ble President
2. The Registrar, CESTAT, New Delhi ✓
3. Dy. Registrar, CESTAT, New Delhi ✓
4. AR (Admin) ✓


Copy to: (For Information)


1. Sh. R.K. Jain  
1512-B, Bhishm Pitamah Marg,  
Wazir Nagar, New Delhi-110003

**ISSUED ON**  
**10-5-19**

SIGN. (DESPATCH SECT)  
CUSTOMS, EXCISE & SERV.  
APPELLATE TRIBUNAL  
NEW DELHI-110066

  
10/5/19

  
10-5-19

  
10/5/19

CPJO

Application under Section 6 of the Right to Information Act, 2005

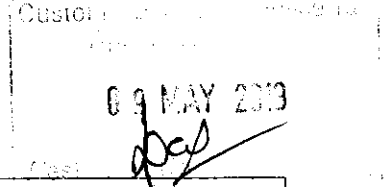
Ref. No. : RTI/P-195/10792/19

Dated : 08-05-2019

ID<sup>o</sup> - 14-20/2019 (CESTAT)

To

CPIO  
 Customs Excise & Service Tax Appellate Tribunal,  
 West Block 2, R.K.Puram,  
 New Delhi - 110066



1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	<p>(A) Please provide copies of the following documents of the undergiven files held in the office of the Registrar/Dy. Registrars and other officials</p> <p>(i) Judicial File for the year 2019</p> <p>(a) All notesheets from page 108 till end</p> <p>(b) All correspondence pages from page 177 till end</p> <p>(ii) Roster File for the year 2019</p> <p>(a) All notesheets from page 257 till end</p> <p>(iii) Files relating to tours for the year 2019</p> <p>(a) All notesheets from page 33 till end</p> <p>(b) All correspondence pages from page 57 till end</p> <p>(iv) File for Difference of Opinion matters for year 2019</p> <p>(a) All notesheets from page 32 till end</p> <p>(b) All correspondence pages from page 933 till end</p> <p>(v) Larger Bench File for year 2019</p> <p>(a) All notesheets from page 29 till end</p> <p>(b) All correspondence pages from page 943 till end</p> <p>(B) Please provide the number of files (except appeal files) held in the office of the Hon'ble President. Please also provide list of such files.</p>

CPJO  
 12/5/19

	(C) Please provide the number of files (except appeal files) held in the office of the Hon'ble Registrar. Please also provide list of such files. <b>Note:-Please provide pointwise information/response for each of above points.</b>
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.
6.	A Postal Order No. 44F 192750 for Rs. 10 towards payment of fee is enclosed herewith. You are requested to filling the name in which the Postal Order is payable, however, other particulars are filled in the Postal order.
7.	As per Section 7 of the RTI Act, 2005 information is to be provided <b>within 30 days of the Application.</b>



Signature of Applicant  
Telephone No. : 9810077977  
011-24651101, 24690707  
Fax No. 011-24635243

Place : New Delhi

Encl. : as above

Hira/----